

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

I.A.No.43/2019
In
C.P.(IB).04/GB/2018

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating) Authority) Rules 2016.

In the matter of:

Bank of India	... Financial Creditor
-Versus-	
M/s Maxim Infrastructure & Real Estate Ltd.	... Corporate Debtor
And	
H.M. Cements Pvt. Ltd.	... Resolution Applicant
Versus	
Mr Kamalesh Kumar Singhania	... RP of Maxim Infrastructure and Real Estate Pvt. Ltd.

Coram:

Hon'ble Mr Venkata Subba Rao, Member (J)

Hon'ble Mr Ashutosh Chandra, Member (T)

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ORDER

Date of Order: 30th July, 2019

Heard the learned counsel Mr Rajarshi Banerjee appearing for the applicant. Proxy counsel Mr R. Dubey and Ms A.B. Kayastha representing the Resolution Professional (in short, RP) requested time till 05.08.2019 for making submissions of the learned RP.

2. In view of the peculiar facts and circumstances submitted by the learned Advocate appearing for the applicant and today happening to be the last day for submitting revised resolution plan by the applicant, learned RP is directed to take the

revised resolution plan and simply keep it in record to save limitation and subject to the result of I.A.No.43 of 2019 and without prejudice to the rights and contentions of all the stakeholders.

3. Post it for hearing on 06.08.2019.



Member (Technical)



Member (Judicial)

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